

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRL.MC No.2589 OF 2020

(IN ST NO. 654 OF 2018 ON THE FILE OF JUDICIAL FIRST CLASS  
MAGISTRATE COURT, KUNNAMANGALAM, KOZHIKODE DISTRICT)

PETITIONER/ACCUSED IN ST:

MUHAMMAD ALI.K.T., S/O.ABOO, AGED 44 YEARS,  
KUZHIYIL THODIKAYIL HOUSE, PATHIMANGALAM,  
KUNNAMANGALAM, KOZHIKODE DISTRICT.

RESPONDENTS/STATE:

1. THE STATION HOUSE OFFICER,  
KUNNAMANGALAM POLICE STATION,  
KOZHIKODE DISTRICT. PIN 673 570
2. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM. PIN 682 031

R1 & R2 BY SR.PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**O R D E R**

**Dated this the 8<sup>th</sup> day of May, 2020**

**[Cr1.MC No.2589 of 2020]**

Petitioner is the sole accused in ST No.654/2018 on the files of the Judicial First Class Magistrate's Court, Kunnamangalam for having allegedly committed offences punishable under Section 138 of the Negotiable Instruments Act. The petitioner was not present and hence, warrant has been issued against him. The learned counsel for the petitioner submits that the petitioner is willing to surrender before the trial court and co-operate with the trial. But apprehends that he may be incarcerated.

The petitioner is directed to surrender before the trial court within two weeks and apply for recalling of warrant and for bail. In such event, orders thereon shall be passed by the learned Magistrate preferably on the very same day. Till such time, coercive steps shall be kept in abeyance.

The Cr1.MC is disposed of as above.

**ASHOK MENON,  
JUDGE**